

Jaipur Bench, Jaipur

C.A.T. Bench, JAIPUR

Date of Order	Orders	Date of Order
3.8.1998 Mr. R.D. Tripathi, counsel for the applicant He stated that the applicant does not want to press this OA and wants to withdraw. He is allowed to withdraw it. The OA stands disposed of accordingly. (Ratan Prakash) Judicial Member	3.8.1998 Mr. R.D. Tripathi, counsel for the applicant Heard. The grievance of the applicant is that he was earlier transferred vide Ann.A/2 dated 12.1.1998 but that order was stayed vide order dated 2.2.1998 (Ann.A/3) of the respondents in respect of the first category of the persons indicated therein. Now the respondents have transferred him again from Sawai Madhopur to Kota to accommodate respondent No.3 Shrawan Lal Meena who was ordered to be transferred from Kota to Sawai Madhopur by the earlier order dated 12.1.1998. The applicant has failed to indicate that for how long time he has been at Sawai Madhopur. In view of this, the prayer for interim relief is disallowed at this stage. It may be listed for admission on 3.8.1998 (Ratan Prakash) JUDICIAL MEMBER	3.8.1998 Mr. R.D. Tripathi, counsel for the applicant 3.8.1998 Mr. R.D. Tripathi, counsel for the applicant He stated that the applicant does not want to press this OA and wants to withdraw. He is allowed to withdraw it. The OA stands disposed of accordingly. (Ratan Prakash) Judicial Member